

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1216**

**TO BE ANSWERED ON WEDNESDAY, THE 25.07.2018**

**Chaos in Judiciary**

1216. SHRI PONGULETI SRINIVASA REDDY:  
SHRI C. MAHENDRAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether there has been chaos/crisis in judiciary recently if so, the details thereof and the reasons therefor;
- b) the steps being taken to address the issues raised by the Supreme Court judges and to solve their grievances;
- c) whether the steps taken by the Government has assured the aggrieved judges of a smooth functioning of the Supreme Court in near future; and
- d) if so, the details of steps taken by the Government to make sure such an outburst does not happen again?

**ANSWER**  
**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE**  
**AFFAIRS**  
**(SHRI P.P. CHAUDHARY)**

(a) to (d): The Government has not received any information from the Judiciary in this regard. However, issues relating to the Judiciary have been highlighted in the media with some related representations. Judiciary being an independent organ under the Indian Constitution is capable of handling

its internal matters. The Government is committed to the independence of Judiciary and does not and should not intervene in its functioning.

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